

Appointment of foreign coaches

4320. SHRIMATI SASIKALA PUSHPA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is aware of the fact that many sport bodies/organisations/associations avail the services of foreign coaches without the concurrence/obtaining the permission from the Government;

(b) whether Government is also aware of the fact that such coaches are hired/appointed by fixing exorbitant fees/remuneration to them;

(c) whether Government will come forward to enact legislation to control and regulate appointment of foreign coaches for Indian athletes/players/Indian team; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) Sir, the National Sports Federations are responsible and accountable for the overall management, direction, control, regulation, promotion and development (including engagement of foreign coaches/foreign support personnel) of respective sports disciplines. The Government engages foreign coaches/foreign support personnel only for specific sports disciplines as per the approved Long Term Development Plan. The appointment of such foreign coaches/foreign support personnel is done based on the recommendations of a Committee, headed by Director General, Sports Authority of India, which also recommends the remuneration/salary payable to such foreign coaches/foreign support personnel.

(c) No, Sir.

(d) Does not arise.

***WRITTEN ANSWERS TO STARRED AND UNSTARRED QUESTIONS
SET FOR THE 3RD APRIL, 2018**

WRITTEN ANSWERS TO STARRED QUESTIONS

De-Nationalisation of PSBs

*376. SHRI MANAS RANJAN BHUNIA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is seriously planning to de-Nationalise the Nationalised

* The sitting of the Rajya Sabha on Tuesday, the 3rd April, 2018 was adjourned on account of disruptions. Answers to Questions put down in the lists for that day were laid on the Table of the House on Wednesday, the 4th April, 2018.

Public Sector Banks (PSBs) of our country, if so, the details thereof and planning of Government in this regard;

(b) how the de-Nationalisation would be beneficial to Government, to the people and the country as a whole; and

(c) the total liabilities of PSBs as on date?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) There is no proposal under consideration of Government of India to denationalise Nationalised Banks.

As per data reported by Public Sector Banks (PSBs), the aggregate liabilities of PSBs, as on 31.12.2017, are ₹ 95,92,847 crore. The liabilities include their capital, reserves and surpluses, deposits and borrowings.

Outflow of FPI's from equity and debt market

*377. SHRI. SUKHENDU SEKHAR RAY: Will the Minister of FINANCE be pleased to state:

(a) the amount invested by Foreign Portfolio Investors (FPIs) in January, 2018 and the amount pulled out in February, 2018 and the reasons therefor;

(b) the amount invested by FPIs between September-December, 2017 in debt market and the amount sold out by FPIs from January to 10th March, 2018 and the reasons therefor;

(c) whether FPI outflow from equity and debt market has caused any impact on our economy; and

(d) if so, the corrective measures adopted by Government?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) The FPI flows in equity and debt in January 2018 and Feb 2018 are as per table 1.

Table 1

(₹ in crore)

Month	Equity			Debt		
	Gross Purchase	Gross sale	Net Purchase(+) /Sale(-)	Gross Purchase	Gross sale	Net Purchase(+) /Sale(-)
Jan-18	1,32,351	1,18,570	13,781	33,711	25,188	8,523
Feb-18	1,07,282	1,18,319	-11,037	23,424	23,678	-254

Source: NSDL (<https://www.fpi.nsdl.co.in/web/Reports/Archive.aspx>)